

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4040

ANSWERED ON:25.08.2004

DENIAL OF FACILITIES TO PERSONS HAVING MORE THAN TWO CHILDREN

Gadhavi Shri Pushpdan Shambhudan

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Union Government proposes to deny facilities to persons having more than two children in order to check the population growth;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Union Government proposes to introduce new incentives and disincentives in order to give boost to family planning in the country; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) & (b): No Sir. The Constitution (79th Amendment) Bill introduced in the Parliament in 1992 aiming at disqualification of a person contesting or for holding office as a member of either House of Parliament or State Legislature, if she/he has more than two children, has been pending in the Parliament for the last 12 years. No fresh proposal is under consideration for introducing the two-child norm, since the National Family Welfare Programme is voluntary in nature.

(c) & (d): No, Sir.